

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA**

Original Application No. 133/2023/EZ

Serajul Islam & Anr.

....Applicant(s)

-Versus-

The State of West Bengal & Ors.

....Respondent(s)

I N D E X

Sl. No.	Date	Particulars	Page No.
1.	22.11.2023	Affidavit-in-Opposite filed by the 16th Respondent.	1 - 5
2.	22.11.2023	Certified Copy of one Deed of Conveyance.	6 - 25
3.	22.11.2023	Vakalatnama	-

Certified to be true copy of respective original

Dated at Kolkata this 22nd November, 2023.

Somosreedebi Dutta

**Counsel for
Respondent No. 16**

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA**

Original Application No. 133/2023/EZ

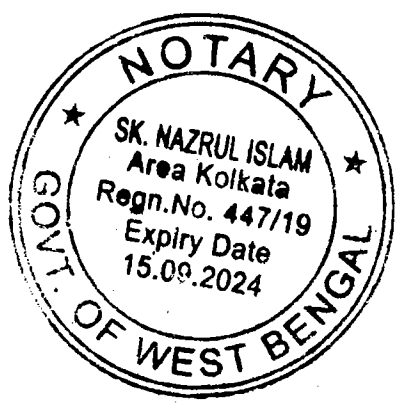
Serajul Islam & Anr.

....Applicant(s)

Versus

The State of West Bengal & Ors.

....Respondent(s)



**AFFIDAVIT-IN-OPPOSITION ON BEHALF RESPONDENT NO. 16, TO
THE ORIGINAL APPLICATION.**

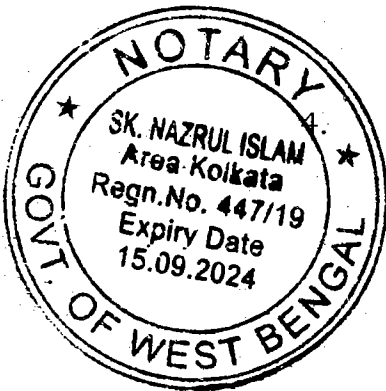
I, Joseph Hansda, son of Late Motilal Hansda, aged about 37 years, by faith - Santhal, by occupation - Cultivation, residing at Village - Lakshnamara, Post Office - Horioka, Police Station - Nalhati, District - Birbhum, Pin - 731243, do hereby solemnly affirm and state as follows :-

1. That I am the respondent no. 16 of the instant original application which has been filed before this Hon'ble Tribunal and I am conversant with all the facts and circumstances of the present case and am competent to swear this affidavit.

22 NOV 2023

Joseph Hansda

2. That the copy of the original application filed under Section 18(1) read with Sections 14, 15 and 17 of the National Green Tribunal Act 2010, being O.A. No. 133/2023/EZ (Serajul Islam & Anr. Vs The State of West Bengal and Ors.) herein after for the sake of brevity the same is referred to as the "said application".
3. That the said application was read over to me and I understood the contents and purport of the same. At the outset, I say that the said application is not maintainable in law or in fact the allegations made in the said application are denied and disputed and the said application was filed suppressing material facts with vexatious interest. It is submitted that the applicants have no locus standi to prefer the said application. I say that, I have been advised to specifically deal with allegations and or averments which are relevant for the purpose of disposal of the said application and any such statements and or averments which are not specifically dealt with shall be deemed to be denied unless the same are borne out of record.



That this deponent states and submits that this deponent in no way connected in the matter of alleged quarries activities. This deponent was the lawful owner in respect of certain land measuring in respect of 131 (one hundred thirty one) Satak of

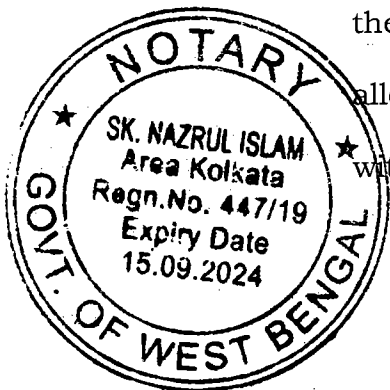
Joseph Hamza

Filed By
Somosreedevi Dutta
Advocate

land classified as "Dhani Awal" pertaining at Mozua - Madna, J.L. No. 11, Khatian No. 346, Dags Nos. 714, 715 and 716, Police Station and A.D.S.R. - Nalhati, Subdivision - Rampurhat, District - Birbhum, which this deponent have transferred parted with possession on execution of deed of conveyance in favour of the purchaser namely Gaden Majhi long time back and have no landed property in aforesaid dags which has been alleged by the applicant. It is submitted that the applicants are engaged in real estate and the mining business and they have approached to acquire the landed properties which belonged to this deponent at a through away price which this deponent refused and sold the same to other persons for lawful consideration and for that reason the applicants have impled this deponent with an intention to cause unnecessary harassment.

The photocopy of the said Deed of Conveyance is annexed hereto and marked with letter "R-1".

5. That the allegations made by the applicant that this deponent being Respondent No. 16 is actively involved along with other persons in stone quarrying activities and put the applicant to the strict proof thereof. It is submitted that contrary to the allegations made in the said application, the applicant no. 2 with a malafide intention to grab the property, which this

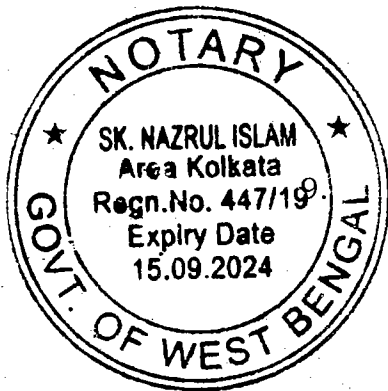


Joseph Hansda

Filed By
Somosreedebis Dutt
Advocate

deponent lawfully acquired, tried to the disturb peaceful possession of this deponent.

6. That with reference to the statement made in paragraphs no. 5 and sub paragraphs nos. a to h, this deponent denies and disputes each and every allegations made therein are denied and disputed save and except what are matters of records.
 7. That with reference to the statements made in paragraphs no. 5, Sub Paragraph Nos. i. - k - this deponent denies and disputes each and every allegations made therein, save and except what are matters of records, it is denied that the respondent Nos. 13-17 are actively involved in stone quarrying activities.
 8. That with reference to statements made in paragraph no. 5, Sub Paragraph Nos. L to O, this deponent denies and disputes each and every allegations made therein save and except what are matters of records. That prior to moving this Hon'ble Tribunal, the applicants have initiated several proceedings and unable to obtain any effective order, preferred to present application with a malafide intention to cause harassment to this deponent.
- That with reference to the statements made in paragraph no. 5, Sub Paragraphs Nos. P-Z (iii), this deponent denies and disputes each and every allegations made therein save and except what



Joseph Hansda

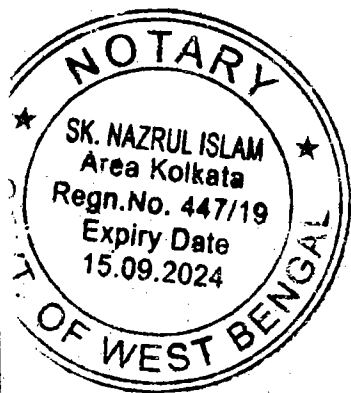
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Somasteebi Dui
Advocate

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Somosreedebi Dutta
Advocate

are matters of records. It is denied that said application was made bonafide.

10. That this deponent crave leave to rely upon the report which ought to be filed by the Committee, constituted by this Hon'ble Tribunal and the West Bengal Pollution Control Board, wherefrom it would be evident that this deponent is in noway involved in stone quarrying activates on this land as such the application being vexatious, harassaive is liable to be dismissed with exemplary cost.

11. That the statements made in paragraphs Nos. 1- 9 are true to my knowledge and rest are my humble submission before this Hon'ble Tribunal.



Prepared in my office

Somosreedebi Dutta

Advocate

Joseph Hanza

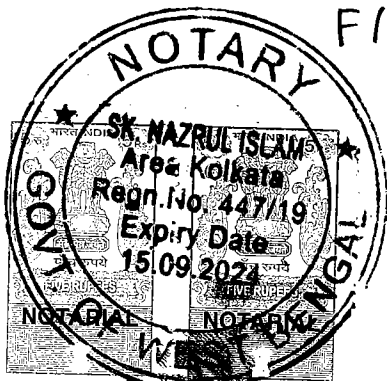
Deponent

Identified by me
Somosreedebi Dutta

Advocate

F/1218/1435/2022

22nd November, 2023



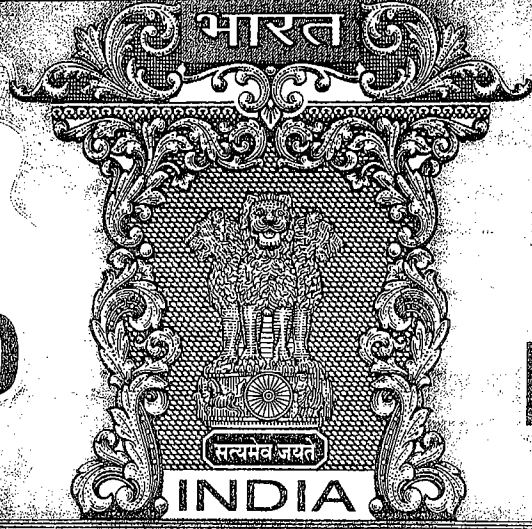
Solemaly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CRPC

Notary
SK. Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

22 NOV 2023

भारतीय गैर न्यायिक

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TEN
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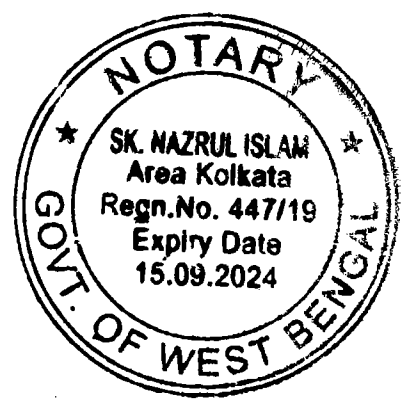
S. Ni. Dhar,

08.12.2022

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~~Signature~~

08.12.22



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ক্রমিক নং _____
ক্রেতার নাম _____

মারফৎ _____

সার _____

জেলা _____

স্ট্যাম্প হেন্ডার _____ Nazreen Begum

নসহাটী, বীরভূম, ৭৩১২৪৩



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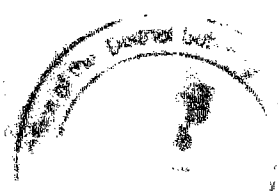
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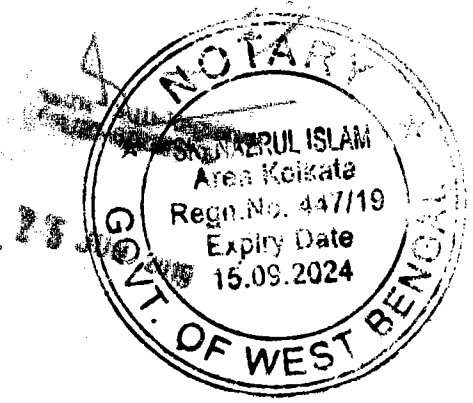


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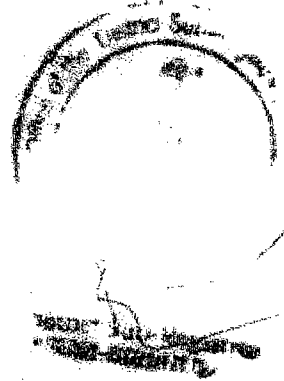
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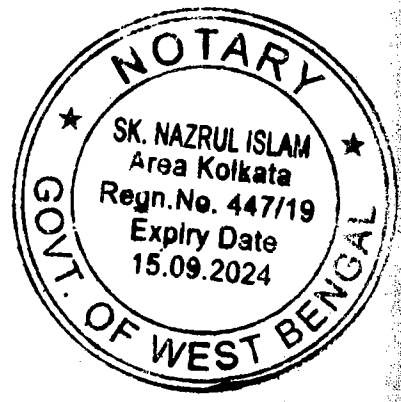
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भारतीय गैर न्यायिक
भारत INDIA

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FIVE HUNDRED
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पाँच सौ रुपये

Rs. 500

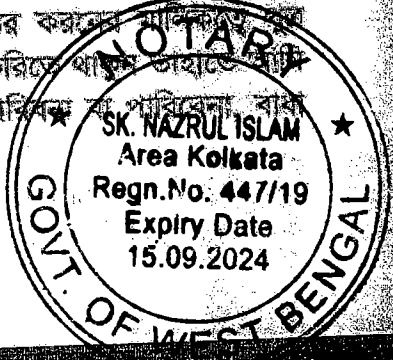
INDIA NON JUDICIAL

পশ্চিমবঙ্গ সরকার WEST BENGAL

K 554627

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এখানে আমার অর্ধের বিশেষ প্রয়োজনে নিম্ন উপশীল বর্ণিত সম্পত্তি বিক্রয়
করিবার প্রস্তাব করিলে আপনি যদি ক্রয় করিতে ইচ্ছা প্রকাশ করায় বর্তমান ব্যক্তার
সহ স্নোভাষক উপশীল বর্ণিত সম্পত্তির সর্বোচ্চ মূল্য-৬,০২,৩১০/- টাকা
হিসাবে, মূল্যের সমস্ত টাকা নগদ কুবিয়া পাইয়া আপনার নাম বরাবর অত্র
বিক্রয় কব্বালা দসিল লিখিয়া দিয়া আমি স্বীকার ও অধীকার করিতেছি যে অত্র
বিক্রয় সম্পত্তিতে আমার যাহা কিছু স্বত্ব স্বামিত্ব লভ্য ছিল তাহা অদ্য বদ ও
রহিত হইয়া আপনার নাম বরাবর সম্পূর্ণরূপে অর্শিল ও বর্তাইল, আমি নিঃস্বত্ব
হইলাম, অদ্য হইতে আপনি আমার ন্যায় যাবতীয় স্বত্ব স্বত্বান দখলে দখলিকার
থাকিয়া জমিদারি সের্বোত্তম সার্বক নাম খারিজের নিজ নাম জারী ও পণ্ডন করিয়া
সন সন রাজস্বাদী আদায় দিয়া নানা প্রকার হস্তান্তর করিয়া থাকিবেন এবং
পৌত্রাদি জনগনক্রমে চিরকাল পরম সুখে ভোগদখল করিতে থাকিবেন তাহাতে আমি
কি আমার কোন গুণাধিক কোন প্রকার বাধা দিতে পারিব না বা পারিবেনা বাধা
দিলে অত্র কব্বালা দসিল মূলে নাকচ ও অসিদ্ধ হইবে।



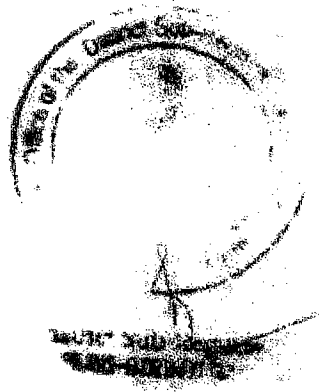
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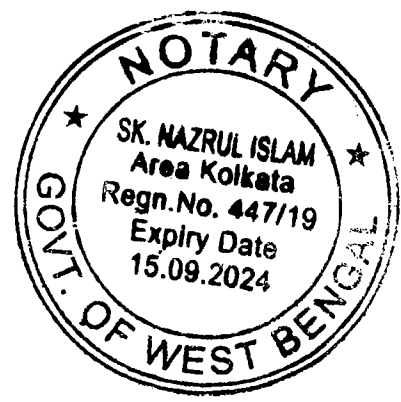
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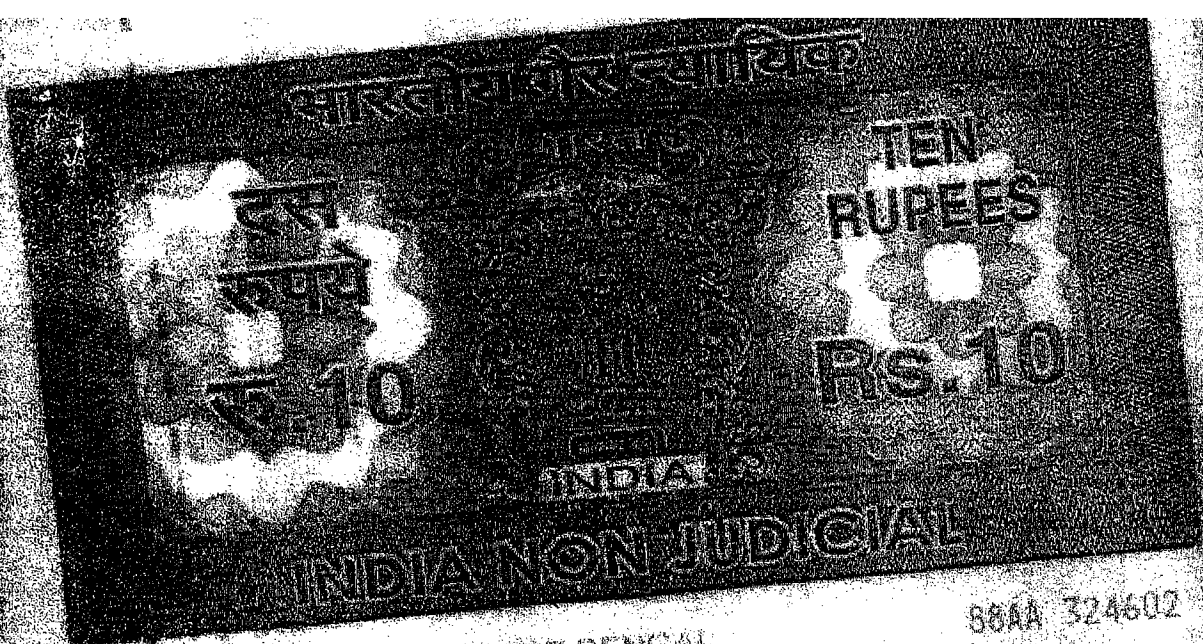
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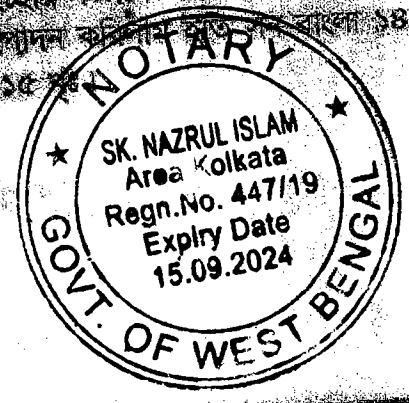
পশ্চিমবঙ্গ সরকার WEST BENGAL

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পশ্চিমবঙ্গ সরকার
WEST BENGAL

প্রকাশ্য থাকে যে, অত্র বিক্রীত সম্পত্তি আদ্যতক নির্দায় ও নির্দেব অবস্থায় আছে, যতদূর প্রকাশ্যে আইনত নির্ভরীয় হইবে অন্যথায় মূল্যের সমস্ত টাকা মায়ামতিপূরণ হইবে অত্র সমুদয় টাকা ফেরত দিতে বাধ্য থাকিবে।

এতদ্বারা স্বক্ৰমে স্বাক্ষর মাত্র স্বক্ৰমে অত্র বিক্রয় কারাদা দলিল আপনার নাম ব্যবহার পাবলিশন সম্মুখে ফরাসাদন করিয়া হইবে।
তারিখ ১৫/০৩/২০১৪ খ্রঃ



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20/12/22
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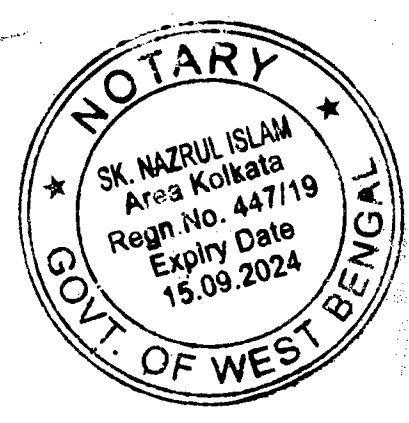
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25 JUN 2022



NOTARY

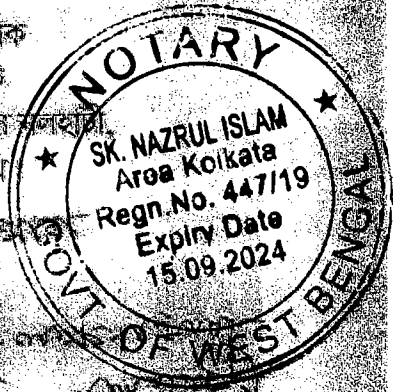
তপশীল

জেলা - বীরভূম, মহকুমা - ব্রাহ্মপুত্রহাট, থানা ও এ.ডি.এস.আর - নলহাটী,
 মৌজা - মদলা, জে.এল.নং - ১১, খতিয়ান নং - ৩৪৬,
 দাগ নং - ৭১৫ সাত শত হৌদ, বকম খানীচহরম,
 পরিমাণ ৬১ শতক মধ্যে ৫৪ শতক পূর্ববার
 তদন্থক বিক্রিত পরিমাণ ২৭ শতক সাতশ শতক
 দাগ নং - ৭১৫ সাত শত হৌদ, বকম খানীচহরম,
 পরিমাণ ৩০২ শতক মধ্যে ২০২ শতক তদন্থক
 বিক্রিত পরিমাণ ১০১ শতক এক একর এক শতক
 দাগ নং - ৭১৬ সাত শত হৌদ, বকম খানীচহরম,
 পরিমাণ ০১ শতক মধ্যে ০৩ শতক তিন শতক
 এককোতন দাগে মোট পরিমাণ - ১৩১ শতক, স্বাভাবিক যোগ্য।

জমিদার পক্ষীয় বঙ্গ সরকার পক্ষে বীরভূম কালেকটর সিউড়ী, দলিগের শেষ
 পাতায় দাতা এজিতার ছবি সহ দশ আঙ্গুলের তিন ছাপ দেওয়া হইল যাহা দলিগের
 একগণ্য বহিরা গণ্য হইবে।

দলিগ প্রস্তুত কারক ও টাইপ কারক
 আহম্মদ আলী * দলিগ লেখক
 সাক্ষিনের নং - ২৫ * এ.ডি.এস.আর. অফিস নলহাটী,
 সাক্ষিমা-পেট্র- নলহাটী * বীরভূম

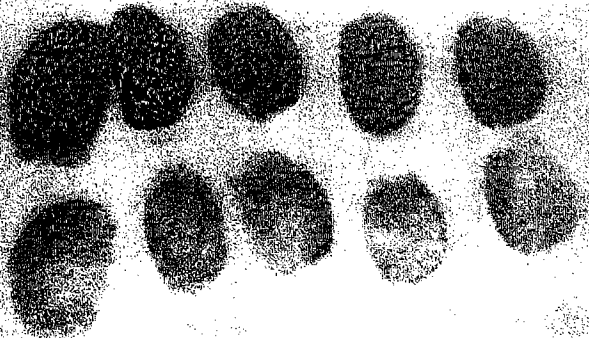
ইসাদী-
 সিন্দুগ লেখক, গ্রাম - ব্রাহ্মপুত্রহাট
 সিন্দুগ লেখক, গ্রাম - ব্রাহ্মপুত্রহাট
 সিন্দুগ লেখক, গ্রাম - ব্রাহ্মপুত্রহাট
 সিন্দুগ লেখক, গ্রাম - ব্রাহ্মপুত্রহাট



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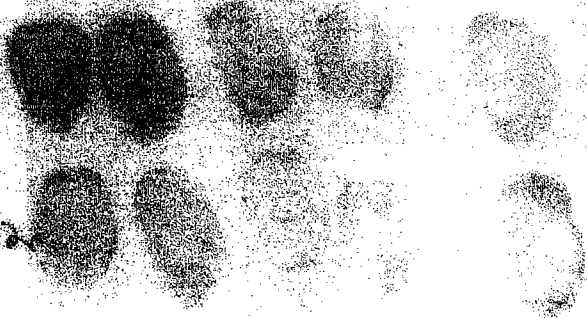


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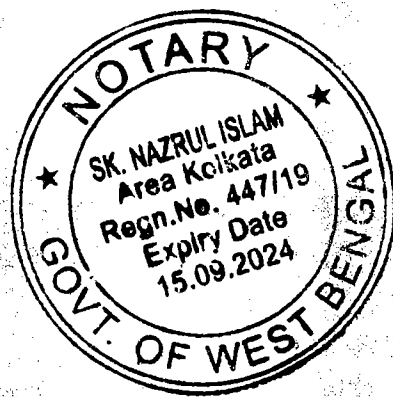
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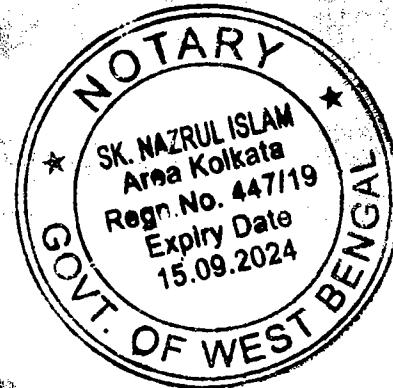




Government of West Bengal
Directorate of Registration & Stamp Revenue
FORM-1554

Miscellaneous Receipt

Visit Commission Case No./Year	0301001627/2015	Date of Application	11/06/2015
Query No./Year	03010000261778/2015		
Transaction	101011 Sale/ Sale Document		
Applicant Name of Govt/Co	Mr. A Ali		
Stamp Duty Payable	Rs. 32,515/-		
Registration Fee Payable	Rs. 7,200/-		
Applicant Name of the Visit Commission	Mr. Ahmed Ali		
Applicant Address	nathali		
Place of Commission	Lakshnamara, P.O.- Hanoka, P.S.- Nathali, District- Birbhum, West Bengal, India, PIN - 781243		
Expected Date and Time of Commission	14/06/2015 10:25 AM		
Fee Details	J1: 250/-, J2: 487/-, PTA: (2): 163/-, Total Fees Paid: 900/-		
Remarks			



Query No-03010000261778/2015, 11-06/2015 04:45:41 PM BIRBHUM (D.S.R)

18



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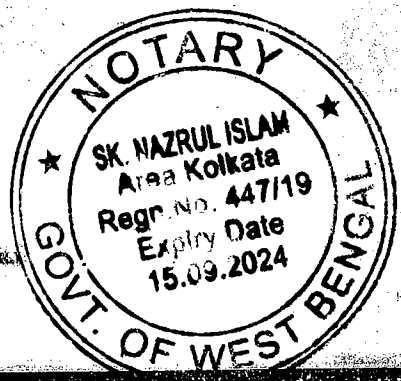
Government of West Bengal
 Department of Finance (Revenue), Directorate of Registration and Stamp Revenue
OFFICE OF THE D.S.R. BIRBHUM, District Name: Birbhum
 Signature / LTI Sheet of Query No/Year 03010000261778/2015

19

I. Signature of the Person(s) admitting the Execution of Private Residence.

Sl. No.	Name of the Executant	Category	Photo	Finger Print	Signature with date
1	Mr. Joseph Hasda Lakshmata, P.O. Haroka, P.S. Nuhari, District-Birbhum, West Bengal, India, PIN - 731243	Seller			 28/3/15
SI No.	Name and Address of Identifier			Signature with date	
1	Mr. Sator SK Son of Late SAFUR SK Bakola, P.O. MALLIKPUR, P.S. Mangra District-Birbhum, West Bengal, India, PIN -731242			Mr. Joseph Hasda 28/3/15	

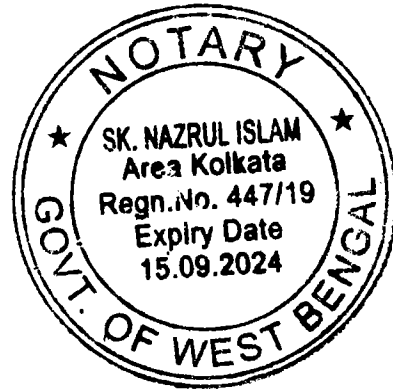
(Kumar Biswas)
 DISTRICT SUB-
 REGISTRAR
 OFFICE OF THE D.S.R.
 BIRBHUM
 Birbhum, West Bengal



Seller, Buyer and Property Details

A. Seller & Buyer Details

Seller Details	
SL No.	Name, Address, Photo, Finger print and Signature
1	<p>Mr Joseph Hasda Son of Late Matilal Hasda Lakhsnamara, P.O:- Harioka, P.S:- Nalhati, District:-Birbhum, West Bengal, India, PIN - 731243 Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Status : Self Date of Execution : 19/03/2015 Date of Admission : 14/06/2015 Place of Admission of Execution : Pvt. Residence</p>



Buyer Details	
SL No.	Name, Address, Photo, Finger print and Signature
1	Mr Giden Majhi Son of Late Sufal Majhi Singra, P.O:- Rajgram, P.S:- Murarai, District:-Birbhum, West Bengal, India, PIN - 731238 Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Status : Self

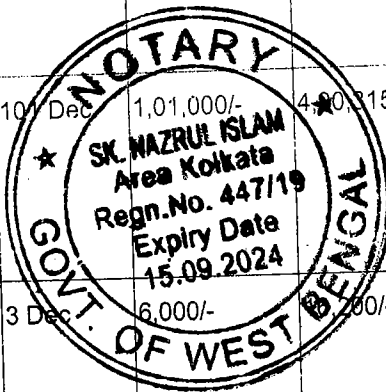
21

B. Identifire Details

Identifier Details			
SL No.	Identifier Name & Address	Identifier of	Signature
1	Mr Saifor Sk Son of Late SAFUR SK Ekdala, P.O:- MALLIKPUR, P.S:- Margram, District:-Birbhum, West Bengal, India, PIN - 731232 Sex: Male, By Caste: Muslim, Occupation: Cultivation, Citizen of: India,	Mr Joseph Hasda	

C. Transacted Property Details

Land Details						
Sch No.	Property Location	Plot No & Khatian No/ Road Zone	Area of Land	Setforth Value(In Rs.)	Market Value(In Rs.)	Other Details
L1	District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna	LR Plot No:- 714 , LR Khatian No:- 346	27 Dec	27,000/-	1,45,800/-	Proposed Use: Saiyam, ROR: Saiyam, Property is on Road
L2	District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna	LR Plot No:- 715 , LR Khatian No:- 346	10 Dec	1,01,000/-	4,80,315/-	Proposed Use: Saiyam, ROR: Saiyam, Property is on Road
L3	District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna	LR Plot No:- 716 , LR Khatian No:- 346	3 Dec	6,000/-	600/-	Proposed Use: Saiyam, ROR: Saiyam, Property is on Road

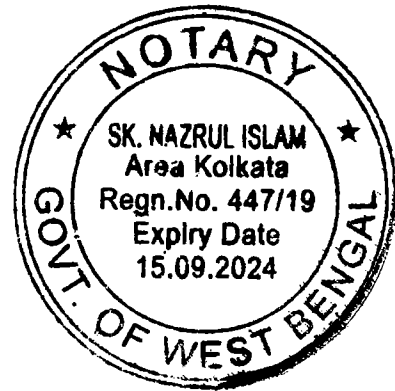


Transfer of Property from Seller to Buyer				
Sch No.	Name of the Seller	Name of the Buyer	Transferred Area	Transferred Area in(%)
L1	Mr Joseph Hasda	Mr Giden Majhi	27	100
L2	Mr Joseph Hasda	Mr Giden Majhi	101	100
L3	Mr Joseph Hasda	Mr Giden Majhi	3	100

22

D. Applicant Details

Details of the applicant who has submitted the requisition form	
Applicant's Name	A Ali
Address	Thana : Nalhathi, District : Birbhum, WEST BENGAL
Applicant's Status	Deed Writer



Office of the D.S.R. BIRBHUM, District: Birbhumi
Endorsement For Deed Number : I - 030107366 / 2015

Query No/Year 03010000261778/2015 Serial no/Year 0301007130 / 2015
Deed No/Year I - 030107366 / 2015
Transaction [0101] Sale, Sale Document
Name of Presentant Mr Joseph Hasda Presented At Private Residence
Date of Execution 19-03-2015 Date of Presentation 14-06-2015

23

Remarks

On 11/06/2015

Certificate of Market Value (WB PVM rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 6,52,315/-

(Kamal Biswas)

DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
Birbhumi, West Bengal

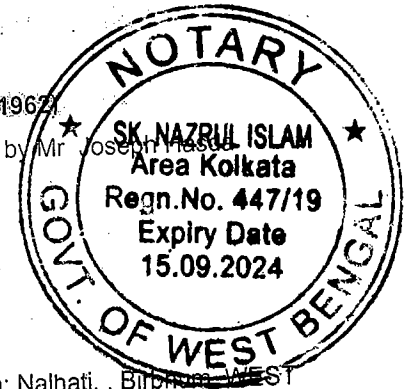
On 14/06/2015

Presentation (Under Section 52 & Rule 22A(3) 46(1), W.B. Registration Rules, 1962)

Presented for registration at 11:29 hrs on : 14/06/2015, at the Private residence by Mr Joseph Hasda, Executant.

Admission of Execution (Under Section 58, W.B. Registration Rules, 1962)

Execution is admitted on 14/06/2015 by



Mr Joseph Hasda, Son of Late Matilal Hasda, Lakhnamara, P.O: Harioka, Thana: Nalhati, Birbhumi, WEST BENGAL, India, PIN - 731243, By caste Schedule Tribe, By Profession Cultivation
Indetified by Mr Saifor Sk, Son of Late SAFUR SK, Ekdala, P.O: MALLIKPUR, Thana: Margram, Birbhumi, WEST BENGAL, India, PIN - 731232, By caste Muslim, By Profession Cultivation

(Kamal Biswas)

DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
Birbhumi, West Bengal

On 25/06/2015

Certificate of Admissibility (Rule 43, W.B. Registration Rules, 1962)

03/08/2015 Query No:-03010000261778 / 2015 Deed No : I - 030107366 / 2015, Document is digitally signed.

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 7,204/- (A(1) = Rs 7,172/- ,H = Rs 28/- ,M(b) = Rs 4/-) and Registration Fees paid by Cash Rs 7,204/-

24

Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 32,616/- and Stamp Duty paid by Draft Rs 30,650/-, by Stamp Rs 2,020/-

Description of Stamp

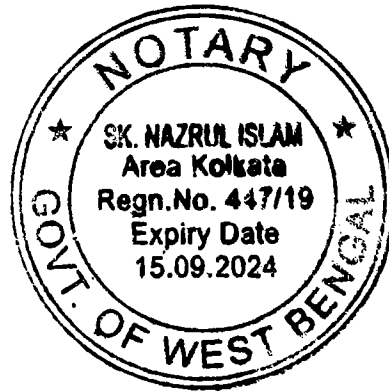
1. Rs 1,000/- is paid on Impressed type of Stamp, Serial no 7702, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
2. Rs 500/- is paid on Impressed type of Stamp, Serial no 7703, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
3. Rs 500/- is paid on Impressed type of Stamp, Serial no 7704, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
4. Rs 10/- is paid on Impressed type of Stamp, Serial no 7705, Purchased on 13/12/2012, Vendor named Subir Kumar Singha.
5. Rs 10/- is paid on Court Fees.

Description of Draft

1. Rs 30,650/- is paid, by the Bankers cheque No: 000405491874, Date: 17/06/2015, Bank: STATE BANK OF INDIA (SBI), SURI.

(Kamal Biswas)

DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
Birbhum, West Bengal

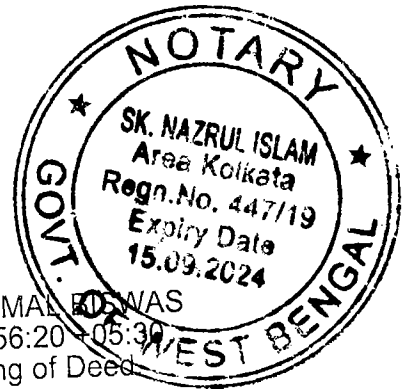
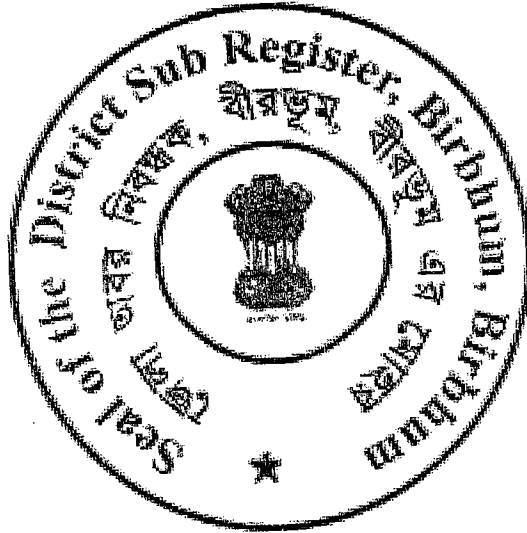


Certificate of Registration under section 60 and Rule 69.

Registered in Book - I

Volume number 0301-2015, Page from 43783 to 43800
being No 030107366 for the year 2015.

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Digitally signed by KAMAL BISWAS
Date: 2015.08.03 16:56:20 +05:30
Reason: Digital Signing of Deed

(Kamal Biswas) 03/08/2015 16:56:19
DISTRICT SUB-REGISTRAR
OFFICE OF THE D.S.R. BIRBHUM
West Bengal.



08.12.22

08.12.22

(This document is digitally signed.)

26

I - 7366

Non Judicial Stamp of Rs. 1,000/-

Sd/- Josef Hansda

XXXXXXXXXXXXXXXXXXXXX

XXXXXXXXXXXXXXXXXXXXX

Sd/- Illegible

District Sub-Registrar

Seuri

25th June 2015

Deed of sale

Nalhati P.S.

Madna Mouza

Area 131 decimals

Value Rs. 6,52,315/-

(Page - 2)

Non Judicial Stamp of Rs. 500/-

Sd/- Josef Hansda

Vendee :

Piden Maji son of Late Sufal Maji by caste Saontal
occupation jote jama resident of Singra, P.O. Rajgram,
P.S. and A.D.S.R. Office Muraroi, Sub-Division
Rampurhat District Birbhum Indian Citizen.

Deed executed by :-

Josem Hansda son of Late Motilal Hansda by caste
Saontal occupation jote jama resident of Lokshnamara,

27

P.O. Horioka, P.S. and A.D.S.R. Office Nalhati, Sub-Division Rampurhat District Birbhum Indian Citizen.

This Deed of Sale is executed to the effect following.

The property mentioned in the Schedule below being my paternal property I upon receiving the same by way of inheritance have been the owner and possessor of the said property.

(Page - 3)

Non Judicial Stamp of Rs. 500/-

Sd/- Josef Hansda

Now, I being in urgent need of cash money having proposed to sell the property mentioned in the Schedule below and you having express your desire to purchase the same and the value of the same being fixed as Rs. 6,52,315/- being the highest price as per prevailing market rate. I upon receiving entire amount of consideration in cash do execute this Deed of Sale in your favour and admit and promise that whatever right title interest I had in the property sold the same being void and cancel devolve and vest in you and I become divested of the same. From this day you being

Pr
G

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the ownr and possessor vested with all my rights go on enjoying and possessing the same down to your sons son's son and heirs in succession in perfect happiness by effecting mutation in your favour getting the old name struck off in the Sherista of the Zamindar and paying revenue year to year with power to effect all kids of transfer. To that I or any of my heirs shall not be entitled to put any obstruction if it is done the same will be void and illegal by virtue of this Deed.

(Page - 4)

Non Judicial Stamp of Rs. 10/-

Sd/- Josef Hansda

Be it known that the property sold is in a state free from encumbrance and defect till this day. If subsequently any such thing comes to light I shall be punishable in law failing which I remain bound to refund entire amount of consideration with compensation and interest.

To this import I, in sound health in good faith out of my own accord in full possession of senses do execute this Deed of sale in your favour. Finis - 4th Chaitra 1421 B.S corresponding to 16.03.2015 A.D.

(Page - 5)

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Sd/- Josef Hansda

Schedule :

District Birbhum Sub-Division Rampurhat P.S. and
A.D.S.R. Nalhati at Mouza Madna J.L. No. 11, Khatian
No. 346 dag No. 714 (seven hundred fourteen) nature -
paddy land Charam out of 81 decimals 54 decimals on the
Eastern side out of which the area sold 27 decimals.

Dag No. 715 (seven hundred fifteen) nature paddy
Charam.

Area out of 30 decimals 202 out of which the area sold
101 decimals one acre one decimals.

Dag No. 716 (seven hundred sixteen) nature paddy
Charam.

Area 09 decimals out of that 03 decimals (three
decimals).

In total in three daga total area 131 decimals rent
bearable.

Zamindar West Bengal Government on its behalf Birbhum
Collector Seuri.

At the last page of this Deed the photo of the Vendors
and Vendee along with finger prints of 10 fingers are
given. It will be treated as a part of this Deed.

JK
63

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Deed prepared and typed by

Ahammad Ali

*Deed writer

Licence No. 25

*A.D.S.R. Office Nalhati,

Village and P.O. Nalhati

*Birbhum.

Witnesses :

Piu Besra

Village Lakshmara

Pintu Piter Hembram

Village Lakshmara

Mustakin Hossain

Nalhati

Saiful Sekh of Akdala

Registered in Book No. 1 volume No. 0301-2015 pages
from 43783 to 43800 being No. 030107366 for the year
2015.

05
03

Certified to be the English translation of a
Deed of Sale in Bengali.

R. Islam

05/01/24
R. Islam
Rtd. Senior Interpreting Officer (G)
O.S. High Court, Calcutta

VAKALATNAMA

DISTRICT: Birbhum

In the High Court at Calcutta

Constitutional Writ/Civil/Criminal Revisional/Appellate Jurisdiction

Serajul Islam & Anr

O.A No. 133/23/EZ

... Appellant/Petitioner

- VERSUS -

The State of West Bengal & Ors

... Respondents/Opposite Party

Vakalatnama on behalf of Respondent No. 16

Know all men by there presents that by Vakalatnama I/we, appoint the Advocate noted below or anyone of them my/our lawful Advocate for filing the memorandum of appeal or petition or entering appearance in the above matter for appearing in conducting and arguing the same for depositing or withdrawing any money in connection therewith, for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in paper petitions etc. on my / our behalf for filling taking back any documents for withdrawing suits or appeals of petitions with permission to institute fresh suits etc. for signing and filing petitions of compromise in connections with the said matter and for taking copies of paper, from the record and I/we further say that any act done by my/our said Advocate after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocate his fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate to conduct the case properly. Failing which the said Advocates after notice me / us will be at liberty to withdraw from the further conduct to the case.

IN WITNESS WHEREOF I / we sign and execute this Vakalatnama on this the

22nd day of November, 2023.

Received the Vakalatnama
and accepted by me
Somasreebati Dutta
Advocate

: Name of Advocate :

Somasreebati Dutta, Advocate,

C/O Alokesh Dalai
Advocate

High Court, Calcutta
6, Old Post Office Street,
1st Floor, Room No. 35,
Kolkata - 700001.

Mobile : 9830450268

Enrolment No. WB555/2000

E-mail : alokeshdalai777@gmail.com

F/12/18/1435/2022

Same as above
Alokesh Dalai
Advocate,
WB-555/2000

Joseph Hanada

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA**

Original Application No. 133/2023/EZ

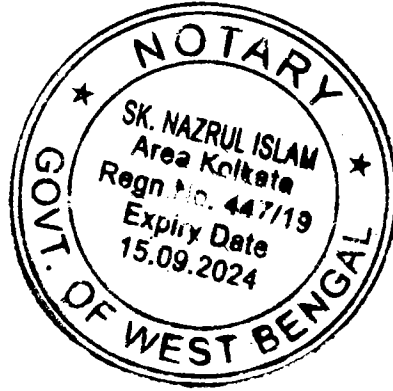
Serajul Islam & Anr.

....Applicant(s)

Versus

The State of West Bengal & Ors.

....Respondent(s)



**AFFIDAVIT-IN-OPPOSITION ON BEHALF
RESPONDENT NO. 16, TO THE ORIGINAL
APPLICATION.**

MR. ALOKESH DALAI
Advocate
High Court at Calcutta.
6, Old Post Office Street,
First Floor, Kolkata – 700001
Mobile : 9830450268
Email: alokeshdalai777@gmail.com